

THE INDIAN TARIFF (AMENDMENT) ACT, 1971

No. 67 OF 1971

[23rd December, 1971.]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Twenty-second Year of the Republic of India as follows:—

- 1 (1) This Act may be called the Indian Tariff (Amendment) Act, 1971. Short title and commencement.
- (2) It shall come into force on the 1st day of January, 1972.
- 32 of 1934. 2. In the First Schedule to the Indian Tariff Act, 1934,— Amendment of First Schedule.
- (a) in Items Nos. 28 (35), 28 (36), 28 (37), 28 (38), 28 (39) and 28 (40), in the last column headed "Duration of protective rates of duty", for the figures "1971", wherever they occur, the figures "1972" shall be substituted;
- (b) in Item No. 66 (a),—
- (i) in the third column headed "Nature of duty", for the word "Protective", the word "Revenue" shall be substituted;
- (ii) in the fourth column headed "Standard rate of duty", for the figures "27½", the figures "40" shall be substituted;
- (iii) in the last column headed "Duration of protective rates of duty", the entry "December 31st, 1971" shall be omitted;
- (c) in Item No. 66 (1),—
- (i) in the third column headed "Nature of duty", for the word "Protective", the word "Revenue" shall be substituted;
- (ii) in the fourth column headed "Standard rate of duty", for the figures "20", the figures "40" shall be substituted;
- (iii) in the last column headed "Duration of protective rates of duty", the entry "December 31st, 1971" shall be omitted.